

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
STARRED QUESTION NO. 100**

TO BE ANSWERED ON THE 31ST JULY, 2024/ SRAVANA 9, 1946 (SAKA)

COMPENSATION TO CENTRAL SECURITY FORCE PERSONNEL

***100 DR. AJEET MADHAVRAO GOPCHADE:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of central security force personnel who sacrificed their life on duty during the last three years, sector-wise;

(b) the amount of compensation paid to kin/families of such personnel, as of now;

(c) whether Government has received representations regularly to raise the compensation amount and for quick disbursement of the amount to bereaved families; and

(d) the action taken by Government to provide best possible help to the families/kin of central security personnel?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (D) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 100 FOR REPLY ON 31-07-2024 REGARDING COMPENSATION TO CENTRAL SECURITY FORCE PERSONNEL ASKED BY DR. AJEET MADHAVRAO GOPCHADE.

(a): The number of Central Armed Police Forces (CAPFs) and Assam Rifles personnel who sacrificed their lives on duty during the last three years is given in the Annexure.

(b): The benefits provided to the families/ Next of Kins (NoKs) of Central Armed Police Forces (CAPFs) & Assam Rifles (AR) personnel who sacrifice their lives for nation, *inter-alia*, include:-

(i) The Central ex-gratia lump-sum compensation has been enhanced from Rs. 15 lakh to Rs. 35 lakh for death on active duty and from Rs. 10 lakh to Rs. 25 lakh for death on duty, as the case may be, to the NoK of the deceased CAPF & AR personnel.

(ii) Liberalized/Extraordinary Family Pension under Central Civil Services (Extra Ordinary Pension) Rules, 2023.

(iii) All other normal service benefits viz, Death-cum-Retirement Gratuity (DCRG), Leave Encashment, Central Government Employees Group Insurance Scheme (CGEGIS), General Provident Fund (GPF), etc.

- (iv) Ex-gratia and other type of financial assistance from Risk/Welfare/Benevolent Fund of the Force concerned in accordance with the norms of the Fund.**
- (v) Public contribution up to Rs.25 lakhs by uploading names of such personnel on 'Bharat ke Veer' online portal. It is also ensured that NoK of brave CAPF personnel who sacrifice their life receive minimum Rs 1.00 Crore from various sources. Additional financial assistance from 'Bharat ke Veer' Corpus of Rs.10 lakhs to parents of married deceased personnel and Rs. 10 lakhs to those CAPF personnel, who injured while on duty and boarded out from service due to such injuries.**
- (vi) Insurance coverage under CAPF Salary Package Scheme.**
- (vii) Issuance of 'Operational Casualty Certificate' entitling NoKs to certain benefits viz., Air and Rail travel fare concession and allotment of retail petroleum outlet.**
- (viii) Compassionate appointment to the eligible dependents in accordance with the Government instructions.**
- (ix) Quota for wards for admission to MBBS and BDS Courses.**

(x) Scholarship under Prime Minister Scholarship Scheme (PMSS) @ Rs.3000 per month for girls and @ Rs.2500/- per month for boys.

(xi) Payment of compensation/assistance by some States/Union Territories as per their rules.

(c) & (d): The Ministry has established the Welfare and Rehabilitation Board (WARB) to look after the welfare and rehabilitation of retired CAPFs personnel and their families including NoKs of deceased/disabled personnel. Welfare and Rehabilitation Board (WARB) has further designated State Welfare Officers (SWOs) and District Welfare Officers (DWOs) in States/UTs. Any representation received are dealt with promptly.

NAME OF STATE/ SECTOR	Details of CAPFs & AR personnel who have sacrificed their lives on duty during the last three years (State/sector wise).							
	2021		2022		2023		GRAND TOTAL	
	Killed in action/ bonafide Govt duty.	On duty (excluding killed in action)	Killed in action/ bonafide Govt duty.	On duty (excluding killed in action)	Killed in action/ bonafide Govt duty.	On duty (excluding killed in action)	Killed in action/ bonafide Govt duty. (B+D+F)	On duty (excluding killed in action) (C+E+G)
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
Andhra Pradesh	0	6	0	6	0	9	0	21
Arunachal Pradesh	2	10	1	11	2	13	5	34
Assam	0	47	4	31	1	50	5	128
Bihar	0	16	1	19	1	17	2	52
Chandigarh	0	3	0	2	0	2	0	7
Chhattisgarh	14	37	4	22	5	39	23	98
Delhi	0	43	2	25	0	48	2	116
Gujarat	1	12	0	22	0	22	1	56
Haryana	0	18	0	14	0	12	0	44
Himachal Pradesh	0	11	0	20	0	11	0	42
Jammu & Kashmir	5	75	13	72	6	91	24	238
Leh (Ladakh)	0	0	0	0	0	0	0	0
Jharkhand	1	47	1	25	3	32	5	104
Karnataka	0	6	1	2	0	10	1	18
Kerala	0	5	0	2	0	1	0	8
Madhya Pradesh	0	28	0	9	0	23	0	60
Maharashtra	0	12	0	10	0	8	0	30
Manipur	5	83	1	67	3	49	9	199

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	2021		2022		2023		GRAND TOTAL	
	Killed in action/ bonafide Govt duty.	On duty (excluding killed in action)	Killed in action/ bonafide Govt duty.	On duty (excluding killed in action)	Killed in action/ bonafide Govt duty.	On duty (excluding killed in action)	Killed in action/ bonafide Govt duty. (B+D+F)	On duty (excluding killed in action) (C+E+G)
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
Meghalaya	0	14	1	18	1	19	2	51
Mizoram	0	25	0	17	0	12	0	54
Nagaland	0	38	0	39	0	35	0	112
Odisha	0	22	3	17	0	25	3	64
Pondicherry	0	0	0	0	0	1	0	1
Punjab	1	38	2	47	1	34	4	119
Rajasthan	0	39	0	30	2	48	2	117
Sikkim	0	0	0	0	0	1	0	1
Tamil Nadu	0	3	0	8	0	13	0	24
Telangana	0	11	0	5	0	9	0	25
Tripura	3	40	3	33	2	39	8	112
Uttar Pradesh	0	45	0	29	0	44	0	118
Uttarakhand	0	22	1	23	1	23	2	68
West Bengal	6	86	5	72	3	72	14	230
G. Total	38	842	43	697	31	812	112	2351
